

**Central Administrative Tribunal
Principal Bench, New Delhi**

OA No. 1873/2015

This the 19th day of September, 2016

Hon'ble Mr. P.K. Basu, Member (A)

Master Bharat Mehta

Through Sh. Sachin Mehta,

(Uncle/Gaurdian)

R/o H-1/120, Ist Floor,

Sector-16, Rohini,

New Delhi-110089

..... Applicant

(By Advocate: Ms. Deepali Gupta)

VERSUS

1. Dr. Ram Manohar Lohia Hospital

Through the Medical Superintendent

Baba Kharak Singh Marg,

Near Gurudwara Bangla Sahib,

Connaught Place,

New Delhi-110001.

2. Union of India

Ministry of Health & Family Welfare,

Through: Its Secretary,

Nirman Bhawan,

New Delhi

..... Respondents.

(By advocate: Mr. Duli Chand)

ORDER (ORAL)

Heard learned counsel for the applicant. It is informed that the respondents have already paid to the applicant gratuity, leave encashment, GPF and other retiral benefits due. They have issued provisional pension to the applicant and respondents are awaiting disposal of this OA before sanction of final pension.

2. Reply of the respondents is that they have already informed the applicant to fill up the Pension Papers Format Application as the applicant is a major now.

3. Learned counsel for the applicant states that applicant is now a major and, therefore, entitled to receive all the pensionary benefits including family pension.

4. In view of above facts, we dispose of the OA with the direction to the respondents to finalise the matter regarding final pension within 90 days from the receipt of a certified copy of this order. In case the applicant is aggrieved by the action of the respondents they are at liberty to approach this Tribunal.

5. The OA is therefore, disposed of. No costs.

**(P.K. Basu)
Member (A)**

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